

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NOs. 544 & 545 OF 2016 IN  
DFR NO. 2620 OF 2016**

**Dated: 21<sup>st</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

<b>Delhi Bar Association</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Delhi Electricity Regulatory Commission &amp; Anr.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Anupam Verma  
Ms. Shreya Khanna for R-2/TPDDL  
  
Mr. Divyanshu Rai  
Mr. Nikhil Nayyar for R-1/DERC

**ORDER**

Court fee has not yet been deposited by the appellant. Learned counsel for the appellant states that the appellant will deposit the court fee within two weeks.

List the matter on 27.03.2017.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/kt